

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

**LOK SABHA**  
**UNSTARRED QUESTION NO.1740**  
TO BE ANSWERED ON THE 2<sup>ND</sup> JULY, 2019

**AMENDMENT TO MANUAL FOR DROUGHT MANAGEMENT, 2016**

1740. SHRI ARJUN LAL MEENA:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

(a) whether the Government proposes to carry out required amendment in Manual for Drought Management, 2016 to extend the period of drought declaration up to the month of July of the next year or arrival of monsoon, whichever is earlier;

(b) if so, the time by which the said amendment is likely to be carried out; and

(c) if not, the reasons therefor?

**ANSWER**

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री ( SHRI NARENDRA SINGH TOMAR)

(a) to (c): No, Sir. As per the Manual for Drought management, 2016 (Drought Manual), the State Government is required to declare drought through a notification for Kharif, not later than 31<sup>st</sup> October and for Rabi, not later than 31<sup>st</sup> March. The validity of such drought notification is not more than 6 months. In case of delayed sowing/transplantations, States can ask for extension of drought declaration date (31<sup>st</sup> October/31<sup>st</sup> March) of/upto 3 weeks on providing documentary evidence.

The manual for Drought Management was prepared in 2016 through a consultative process, involving the concerned Central Ministries/Departments, State Governments, Scientific, Technical and Research Organizations.

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